Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 3 of 2011

Dated : 9th December, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Torrent Energy Limited … Appellant(s)

Versus

Dakshin Gujarat Vij Company Limited & Anr. ….Respondent(s)

Counsel for the Appellant(s): Ms. Deepa Chawan

Counsel for the Respondent(s): Ms. Sneha Venkataramani,
Ms. Swapna Seshadri for R.1
Mr. Buddy A. Ranganadhan for GERC

ORDER

We have heard the learned counsel for the parties. The learned counsel for the parties are directed to file their respective Written Submissions on or before 10.01.2012 after serving copy on the other side.

Post the matter on ***17.01.2012*** for further hearing.

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/MK